

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.78690 of 2018
&
Cross Objection No.75135 of 2019

(Arising out of Order-in-Appeal No.43/Hal/CE/2018-19 dated 21.05.2018 passed by Commissioner (Appeals) of Central Excise, Kolkata)

M/s Eastern Copper Manufacturing Company Pvt. Limited

Jalan Complex, Junglepur, Gate No.1, Right Lane, 6, Domjur, Dist.-Howrah, W.B.

Appellant

VERSUS

Commissioner of CGST & Excise, Haldia

15/1, Strand Road, Kolkata-700001

Respondent

APPEARANCE :

Shri A.K.Manna, Consultant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.75026/2023

DATE OF HEARING : 03 .02.2023

DATE OF DECISION : 03 .02.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn. Cross Objection also gets disposed off.

(Pronounced in the open court)

Sd/
(Ashok Jindal)
Member (Judicial)

mm